

**NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **22.02.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT : SHRI R.VARADHARAJAN, MEMBER - JUDICIAL
SHRI ANIL KUMAR B, MEMBER – TECHNICAL**

IA/MA/IBA/TCP/CP/CA No	:	IBA/1438/2019
NAME OF PETITIONER	:	Buildcraft Interior Pvt Ltd
NAME OF RESPONDENT	:	Uniply Industries Ltd
SECTION	:	Sec 9 Of IBC 2016

ORDER

Ld. Counsel for the Petitioner Ms. Arushi Hegde as well as Ld. Counsel for the Corporate Debtor Ms. Akila Srinivasan are present through video conferencing mode.

Both the parties represent that as between the parties the matter has been settled amicably, Ld. Counsel for the Petitioner seeks to withdraw of this Petition.

Taking into consideration the said representation as well as Rule 8 of I&B (AAA), Rules, 2016, this Petition stands **dismissed as withdrawn**. File to records.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)